

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

538/2016

IN THE MATTER OF:

Nippon Signal India Pvt. Ltd.

.... Applicant/Petitioner

Order under Section 101 of the Companies Act.

Order delivered on 15.05.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

For the Petitioner : Mr. Rohit Mahajan, Adv.
Stdng. counsel : Mr. Rajat Nayar, Adv. for Income Tax Deptt.
Company Prosecutor : Ms. Sonam Sharma, Adv.

ORDER

Learned Company Prosecutor states that after examining the main petition as well as subsequent affidavit the reply has been filed and the Regional Director has specifically that the requirements of Section 66 of the Companies Act, 2013 stand fulfilled.

Order reserved.

— Sd/-

(M.M.KUMAR)
PRESIDENT

— Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)